

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 21
TO BE ANSWERED ON 2ND FEBRUARY 2024**

PROHIBITION OF E-CIGARETTES ACT, 2019

21: SHRI PRADYUT BORDOLOI:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is taking steps for compliance with provisions of Prohibition of E-Cigarettes Act, 2019 (PECA);
- b) if so, the details of the cases of violations of PECA reported during the last two years and the current year, State/UT-wise and year-wise;
- (c) the details of the penalty imposed on the people for violations of PECA and the amount of fines collected during the last two years and the current year, State/UT-wise and year-wise;
- (d) whether the Government has taken/proposed to take any steps to ensure effective compliance with PECA 2019; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(PROF. S.P. SINGH BAGHEL)**

(a) to (e): 'The Prohibition of Electronic Cigarettes (production, manufacture, import, export, transport, sale, distribution, storage and advertisement) Act (PECA)', 2019 has been enacted by the Government of India on 5th December, 2019 to prohibit electronic-cigarettes and like devices and same was communicated to all States/UTs for its implementation. A Public Notice was also issued Pan India for effective compliance of the Prohibition of Electronic Cigarettes (production, manufacture, import, export, transport, sale, distribution, storage and advertisement) Act, 2019. The enforcement of the Act lies with the States and Union Territories. An Expert Committee has been constituted to review the online complaints of violations reported for effective implementation/compliance & monitoring. The details of the cases of violations of PECA, 2019 as reported by the States/UTs during the 2022-23 and 2023-24 is at **Annexure**.

S.no	States/UT's	2022-2023			2023-2024		
		No. of cases(Violations)	Stocks seized (in number)	Value of stocks (INR)	No. of cases(Violations)	Stocks seized (in number)	Value of stocks (INR)
1	ANDAMAN AND NICOBAR ISLANDS	0	0	0	0	0	0
2	ANDHRA PRADESH	0	0	0	0	0	0
3	ARUNACHAL PRADESH	5	101	400	0	0	0
4	ASSAM	0	0	0	0	0	0
5	BIHAR	0	0	0	0	0	0
6	CHANDIGARH	3	141	24395	1	1	3500
7	CHHATTISGARH	0	0	0	0	2	2
8	DELHI	0	0	0	0	0	0
9	GOA	0	0	0	0	0	0
10	GUJARAT	2	8	49250	15	79	243600
11	HARYANA	2	500	875000	1	226	33900
12	HIMACHAL PRADESH	3	148	0	0	0	0
13	JAMMU DIVISION	0	0	0	0	0	0
14	JHARKHAND	0	0	0	0	0	0
15	KARNATAKA	4	74	50530	3	3811	947000
16	KASHMIR DIVISION	0	0	0	0	0	0
17	KERALA	3	3985	0	0	0	0
18	LADAKH	0	0	0	0	0	0
19	LAKSHADWEEP	0	0	0	0	0	0
20	MADHYA PRADESH	0	0	0	17	182	475500
21	MAHARASHTRA	0	0	47710	108	93	9824715
22	MANIPUR	0	0	0	0	0	0
23	MEGHALAYA	0	0	0	0	0	0
24	MIZORAM	0	0	0	0	0	0
25	NAGALAND	0	0	0	0	0	0

26	ODISHA	0	0	0	2	700	13000
27	PUDUCHERRY	0	0	0	2	0	0
28	PUNJAB	4	4	4	0	0	0
29	RAJASTHAN	7	45	0	0	0	0
30	SIKKIM	0	0	0	0	0	0
31	TAMIL NADU	0	0	0	0	0	0
32	TELANGANA	0	0	0	6	5	200000
33	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	1	10	0	0	0	0
34	TRIPURA	0	0	0	0	0	0
35	UTTAR PRADESH	0	405	1500000	0	0	0
36	UTTARAKHAND	0	0	0	0	0	0
37	WEST BENGAL	0	0	0	1	0	0
Total		34	5421	2547289	156	5099	11741217
